

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

DATED: THIS THE 11TH DAY OF MARCH 1998

CORAM : Hon'ble Mr. S. Dayal AM
 Hon'ble Mr. J.P.Sharma JM

ORIGINAL APPLICATION NO.394/94

Union of India through D.R.M., Central Railway, Jhansi
 and P.W.I. Central Railway, Jhansi.

- - - - - Applicants

C/A Sri G.P.Agrawal

Versus

1. Nishad Raj son of Banfar through Sri Bhushan Singh
 Advocate r/o Neelam Bhawan, Gondoo compound, Jhansi.
2. Prescribed authority under the payment of wages Act
 1936-Assistant Labour Commissioner, Jhansi.

- - - - - Respondents

C/R - - - - -

ORDER

By Hon'ble Mr. S. Dayal AM


Sri G.P.Agrawal learned counsel for
 the applicant.

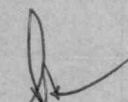
2. This is an application filed under
 section 19 of the Administrative Tribunals Act, 1985
 praying for relief of setting aside the order dated
 17.2.1993 in case no.5/91 passed by the Prescribed
 authority under the payment of wages Act between
 N,shad Raj versus DRM, Central Railway Jhansi and
 another.

3. The Prescribed authority awarded the
 amount of Rs.23,247.25 towards arrears and equal amount
 towards compensation alongwith cost of Rs.200/-

4. It is now settled position of law that
 the jurisdiction of this Tribunal does not extend over
 the cases decided under the payment of wages Act.
 Therefore, this application is dismissed as falling
 outside the jurisdiction of this Tribunal.

5. The applicants may seek relief before
 the proper forum, if so advised.


 J.M.


 A.M.